

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH: JAIPUR

T.A.No. 2347/86

Date of order : 17.12.93

Ghisa Lal

...

Applicant.

versus

Union of India & Ors. ...

Respondents.

Mr. J.K. Kaushik, Counsel for the applicant.

Mr. S.S. Hassan, Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice Chairman.

Hon'ble Mr. B.B. Mahajan, Adm. Member.

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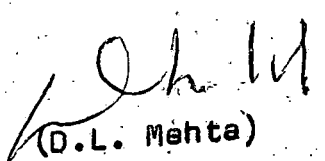
PER HON'BLE MR. JUSTICE D.L. MEHTA:

Heard the learned counsel for the parties.

2. The applicant has prayed that the order dated 30th September, 1985 be declared illegal and the permanent injunction be issued against the respondents directing them not to compel the applicant to appear in the examination or the selection test for the post of Junior Shop Superintendent.

3. Learned counsel for the applicant states that the applicant has already retired and it was also submitted that the applicant appeared and passed the test, so it has become infructuous. As far as the seniority list is concerned, none out of those likely to be adversely affected is a party, so no order can be passed in relation to the seniority list. The T.A. is dismissed accordingly with no order as to costs.


(B.B. Mahajan)
Adm. Member


(D.L. Mehta)
Vice Chairman